

(६) भारत टिड्डियों के दलों के हमलों को जानने और उन का समय पर मुकाबिला करने के विचार से, टिड्डियों की जानकारी का पड़ोसी देशों से आदान-प्रदान किया जाता है।

**Death of two workers on Kalol-Mehsana Line**

**2160. Shri Man Sinh P. Patel:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that two persons died recently while working on the doubling of Kalol-Mehsana line of Western Railways; and

(b) if so, the action Government have taken in this regard?

**The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan):**

(a) Yes, due to caving in of sides of excavation in foundation for a bridge.

(b) An interim advance payment of Rs. 100 each to the widows of the deceased is being arranged. Action has been taken to expedite payment of compensation under the Workmen's Compensation Act. A departmental enquiry has been ordered.

**Motor Vehicles Act**

**2161. Shri Wadiwa:** Will the Minister of Transport be pleased to refer to the reply given to Unstarred Question No. 491 on the 5th March, 1963 and state:

(a) the decision taken to amend the time-limit laid down in the Motor Vehicles Act, 1939 for filing an application for compensation before a Motor Accidents Claims Tribunal; and

(b) the percentage of accident cases, caused by motor vehicles, that received compensations during 1963 from the Tribunal at Delhi?

**The Minister of Shipping in the Ministry of Transport (Shri Raj Bahadur):** (a) The Motor Vehicles Insurance Committee appointed by the Government of India in 1962 has recommended that the limit for filing an application for compensation before

a Motor Accidents Claims Tribunal should be raised from sixty days, as at present, to six months from the date of the accident. This recommendation is under consideration.

(b) 251 claims for compensation were filed before the Motor Accidents Claims Tribunal, Delhi, during the calendar year 1963. Out of these, only 55 cases were decided and compensation was awarded in 20 cases in that year. The number of cases in which compensation was awarded works out to about 8 per cent of the total number of claims filed.

12.00 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**THREATENED CLOSURE OF BUSINESS BY FOODGRAIN DEALERS**

**Dr. L. M. Singhvi (Jodhpur):** Sir, I call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"The threatened closure of business by foodgrains dealers."

**The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas):** It is a four-page statement.

**Mr. Speaker:** Then he may lay it on the Table of the House. We can take it up sometime.

**Shri A. M. Thomas:** I lay the statement on the Table of the House. [Placed in Library. See No. LT-270?/64.]

**Dr. L. M. Singhvi:** I request that the earliest opportunity may be given to take it up.

**Mr. Speaker:** Yes.

**Dr. L. M. Singhvi:** Tomorrow?

**Mr. Speaker:** Yes; we shall take it up to morrow.

**Shri A. M. Thomas:** Sir, I am going away today.

**Mr. Speaker:** Then, will 5 o'clock today be convenient?

**Shri A. M. Thomas:** Yes.

**Shri S. M. Banerjee (Kanpur):** Sir, we may also be allowed to put questions.

**Mr. Speaker:** We will do that.

12.01 hrs.

#### PAPERS LAID ON THE TABLE

STATEMENTS BY LEADER OF THE DELEGATION, BY FIVE REPRESENTATIVES, AND BY EXECUTIVE SECRETARY, GATT, AT THE MINISTERIAL SESSION OF THE UNITED NATIONS CONFERENCE ON TRADE AND DEVELOPMENT AT GENEVA.

**The Minister of International Trade (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following:—

- (i) Statement by the Leader of the Indian Delegation at the Ministerial Session of the United Nations Conference on Trade and Development held at Geneva on the 25th March, 1964. [Placed in Library. See No. LT-2703/64].
- (ii) Statements by five representatives of the Indian Delegation at the sittings of the various Committees of the above Conference. [Placed in Library. See No. LT-2704/64].
- (iii) Statement by the Executive Secretary, GATT, at the Plenary Meeting of the above Conference on the 8th April, 1964. [Placed in Library. See No. LT-2705/64].

ANNUAL REPORT OF INDIAN CENTRAL COCONUT COMMITTEE FOR 1962-63

साद्य तथा कृषि मन्त्रालय राज्यमंत्री  
(डा० राम सुभग सिंह) : मैं वष १९६२-६३ के लिए भारतीय केंद्रीय नारियल समिति की वार्षिक रिपोर्ट की एक प्रति टेबल पर रखता हूँ। [Placed in Library. See No. LT-2706/64].

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

**The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. 571 dated the 2nd April, 1964 rescinding the Delhi Wheat Products (Export Control) Order, 1964 published in Notification No. G.S.R. 478 dated the 19th March, 1964.
- (ii) The Andhra Pradesh Paddy (Movement Control) Amendment Order, 1964 published in Notification No. G.S.R. 572 dated the 4th April, 1964. [Placed in Library. See No. LT-2707/64].

#### ESTIMATES COMMITTEE

MINUTES RE: FORTY-SIXTH AND FORTY-SEVENTH REPORTS

**Shri A. C. Guha (Barasat):** I beg to lay on the Table a copy each of the Minutes of the sittings of sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sitting of the Estimates Committee relating to the following Reports:—

- (i) Forty-sixth Report on the Ministry of International Trade—Tea Board, Calcutta.